

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008/ 4780 /A.

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Lobsang Tenzin,
District & Sessions Judge, Ziro, Lower Subansiri District,
Arunachal Pradesh

Dated Guwahati, 14TH December, 2020.

Sub:- Leave.

Ref:- No. DSC(Z)/Personal/2020 dated 11.12.2020.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for eleven days from 21.12.2020 to 31.12.2020** along with station leave permission from 21.12.2020 till the morning of 03.01.2021 (sufficing 01.01.2021 & 02.01.2021), **subject to submission of your Leave application for earned leave in prescribed format along with Leave Admissibility Report in the Registry of Gauhati High Court, Itanagar Permanent Bench, Naharlagun.** Further, you have been directed to hand over charge to a senior Judicial officer at the station before proceeding on leave. Your prayer for casual leave for five days on 21.12.2020, 22.12.2020, 23.12.2020, 30.12.2020 and 31.12.2020, is not accepted as you have already taken eleven days casual leave so far in the year 2020.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008/ 4780 /A, dated 14.12.2020

Copy to:

1. The Registrar, Gauhati High Court, Itanagar Bench, Arunachal Pradesh.
2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)